

Office of the Principal District & Sessions Judge, Bokaro

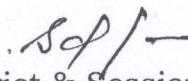
Office Order No. 153 /2020

As per the Letter No. 79/R.G., Dated 20.04.2020 of the Hon'ble High Court of Jharkhand, Ranchi, the earlier directives of the Hon'ble Court vide Letter No. 61/R.G, dated 25.03.2020 & 71/R.G, dated 14.04.2020 has been extended till further order(s).

Hence, Civil Courts, Bokaro as well as Sub-Divisional Civil Courts, Bermo at Tenughat shall continue to function as per the directives issued vide this Office Order No. 146, Dated 15.04.2020, subject to any further directions of the Hon'ble Court.


Inform all concerned.

Dated, Bokaro 20<sup>th</sup> April, 2020

  
Principal District & Sessions Judge,  
Bokaro

Memo No. 1192, Dated 20/04/2020

As directed, copy forwarded to the Principal District & Sessions Judge, Bokaro/the Deputy Commissioner, Bokaro/the Superintendent of Police, Bokaro/the Principal Judge, Family Court, Bokaro/the Presiding Officer, Labour Court, Bokaro/all the Presiding Officers, Civil Courts, Bokaro & Sub-Divisional Civil Courts, Bermo at Tenughat/the Chairman, Permanent Lok Adalat, Bokaro/the Judge-in-Charge (Admn./Nazarat/Accounts/Record-Room/Library/Copying Department/Filing Centre/Forms & Stationaries/Statement/Server/E-Court), Bokaro/Tenughat, the President/Secretary, Bar Association, Bokaro/Tenughat, the Public Prosecutor, Bokaro/the Jail Superintendent, Bokaro/Tenughat for information and the needful.

  
Judge-in-charge(Admn.), Bokaro